

Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Jammu, the 26th April, 2018

SRO 202 In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in Supersession of all previous Notifications issued in this behalf, the Government hereby appoint the following officers to be the Competent Authority for the purpose of the said Act, within the territorial jurisdiction as shown against each:-

S.N	Name & designation of the Officer	Jurisdiction
1	Mr. Baseer-ul-Haq IAS Sub-Divisional Magistrate, Uri	Tehsil Boniyar and Uri
2	Mr. Ashiq Hussain Lily, KAS Addl. Deputy Commissioner Sopore	Tehsil Sopore, Khoi, Dangerpora, Zaingeer, Watergam, Rohama and Dangi wacha of Special Sub Division Sopore.

By order of the Government of Jammu and Kashmir

Sd/-

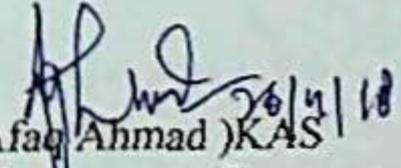
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

Dated: - 26-04-2018

No: - Rev/LB/06/2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Baramulla.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 OSD with Hon'ble Minister for Revenue.
- 9 Special Assistsnt to Hon'ble Minister (MOS) Revenue.
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department.
- 12 .Notification / Stock file.


(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department